

National Company Law Tribunal

Allahabad Bench

CP NO. 35/ALD/2017

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 05.12.2017

NAME OF THE COMPANY: Ultratech Cement Ltd Vs. Modi Industries Ltd

SECTION OF THE COMPANIES ACT/I & B CODE: 272 of Companies Act, 2013

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	Anubhav Chandra	Advocate	Petitioner	Anubhav Chandra
2.	Rahul Chaudhary	Adv	Resp no. 1 & 2	Rahul

CP No.35/ALD/2017

Advocate Sh. Anubhav Chandra alongwith Sh. Sangam Singh for the petitioner. Sh. Rahul Chaudhary, Advocate for the respondent company.

The petitioner files an application seeking for withdrawal of the present petition with a liberty to file a fresh one.

Having heard the submission of the counsel for both parties, we are of the view that the present petition to be permitted for its withdrawal. It is further clarified that such withdrawal would not operate as res-judicata among the concern parties. Hence, they are at liberty to do needful action in accordance with law.

With such observation, the present petition stands disposed as withdrawn.


H.P. Chaturvedi, Member (Judicial)

Dated:05.12.2017

Typed by:
Md.Zaid
(Stenographer)